

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.264/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 15.8.2020 passed in Petition No. 158/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for noncompliance of the Order dated 15.8.2020 passed by the Commission in Petition No. 158/MP/2019.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : PTC India Limited (PTCIL) and Anr.

Date of Hearing : **6.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Deepak Khurana, Advocate, APNRL
Shri Amit Griwan, Advocate, APNRL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO.

Record of Proceedings

At the outset, learned counsel for the Respondent, PTCIL submitted that the Appeal against the Commission's order dated 15.8.2020 in Petition No. 158/MP/2019 has already been heard and reserved for judgment by the APTEL and hence, the matter may be deferred for a month or so.

2. In response to a specific query, the learned counsel for the Petitioner also confirmed that the said appeal is reserved for the judgment by the APTEL.

3. Considering the above, the Commission deemed it appropriate to adjourn the matter. The Commission also permitted the parties to place on record a copy of the APTEL's judgment, if issued, prior to the next date of hearing.

4. From the submissions of PTC, the Commission observed that the reason for not verifying the bills (amounting to Rs. 21.87 crores) is not clear. Accordingly, the Respondent, PTC was directed to provide on an affidavit within two weeks the proper justification for not verifying the said bill and also not raising the same to the TANGEDCO.

5. The Petitioner is directed to file, on an affidavit, within two weeks, the following information:

(a) The current status of bill amount (break up of principal as well as LPS amount) raised and paid clearly indicating the disputed bill amount unpaid.

(b) The reason for not accepting the liquidation plan as per LPS Rules 2022.

6. The Respondents are directed to file, on an affidavit, within two weeks, the current status of bill amount (break up of principal as well as LPS amount) raised and paid clearly indicating the disputed bill amount unpaid.

7. The Petition will be listed for hearing on **13.2.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)